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State Commission For Backward Classes (Amendment) Act, 2007

5 of 2008

[07 January 2008]

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. <u>Amendment Of Section 9 Of The Bihar Act 12,1993.-Sub-Section</u> (1) Of Section 9 Of The Said Act Shall Be Substituted By The Following

State Commission For Backward Classes (Amendment) Act, 2007

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An Act to amend the State Commission for Backward Clases Act, 1993 (Bihar Act 12, 1993) Whereas, in the interest of Backward Classes it is necessary to amend in the function of the State Commission for Backward Classes and giving other responsibilities to the Commission; Therefore, Be it enacted by the Legislature of the State of Bihar in the fifty-eighth year of the Republic of India as follows- 1. To be read with Pg. 602. Item 33 of Vol-II of Bihar Local Laws.

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the State Commission for Backward Classes (Amendment) Act, 2007.
- (2) It shall extend to the whole of the State of Bihar.
- (3) It shall come into force at once.

2. Amendment Of Section 9 Of The Bihar Act 12,1993.-Sub-Section (1) Of Section 9 Of The Said Act Shall Be Substituted By The Following:

"(1) (a) The Commission shall examine request for inclusion of any

class of citizen as a backward class in the list and hear complaints of over-inclusion or under-inclusion of any backward class in the list of Backward Classes (Schedule-2) and tender such advice to the State Government as it deems appropriate.

- (b) The Commission shall examine the complaints under any other law, Rules or instructions, for the time being in force, under the Constitution and by the State Government debarring from rights and protection and reservation admissible for Backward Classes for the entrance in public services and educational institutions and tender appropriate advice so that the State Government may take necessary action in this regard.
- (c) Execution of other works referred by the Government to the Commission also from time to time shall be made by the Commission."